



In the  
**Reserve Bank of India**  
10/3/8, Nrupathunga Road  
Bengaluru-560001

Present

**Shri P J Thomas**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**

Date: October 23, 2018  
**C.A. BGL 302/2018**

In the matter of

**M/s Manipal City & Guilds Private Limited**  
4<sup>th</sup> Floor, above Total Superstore  
Sy.No.12/5, Kaikondarahalli, Varthur Hobli  
Sarjapur Main Road  
Bengaluru - 560034  
**(Applicant)**

In exercise of the powers under Section 15 (1) of the Foreign Exchange Management Act, 1999, and the Regulations/Rules/Notifications/Orders framed there under, I pass the following

**Order**

The applicant has filed a compounding application dated June 08, 2018, received at the office of Reserve Bank of India, Bengaluru, on June 12, 2018, and addendum to the application dated October 19, 2018, received on October 23, 2018, for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999, (the FEMA) and the Regulations issued there under. The contraventions sought to be compounded are, (i) delay in reporting receipt of foreign inward remittances towards subscription to equity, and (ii) delay in submission of Form FC-GPRs to the Reserve Bank, after issue of shares to a person resident outside India, in terms of Paragraphs 9(1)(A) and 9(1)(B), respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, notified vide Notification No. FEMA 20/2000-RB dated May 03, 2000, and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).



2. The relevant facts of the case are as follows: The applicant, M/s Manipal City & Guilds Private Limited, was originally incorporated as M/s Manipal-City & Guilds Skills Training Private Limited, on September 07, 2009, under the Companies Act, 1956, as per the Certificate of Incorporation issued by the Registrar of Companies, Karnataka. Subsequently, name of the company has changed to M/s Manipal City & Guilds Private Limited, with effect from November 06, 2013, under the Companies Act, 2013, as per the Certificate of Incorporation issued by the Registrar of Companies, Karnataka. The Company is engaged in the business of providing technical and vocational education below the level of higher education. The applicant had received funds towards share application money from the foreign investors, namely, M/s City and Guilds Asia Pte Limited, Singapore, M/s City and Guilds of London Institute, United Kingdom, and M/s City and Guilds International Limited, United Kingdom, as shown below:

**Table -1**

<b>Sr. No.</b>	<b>Date of Receipt</b>	<b>Total Amount (INR)</b>	<b>Date of Reporting to RBI / AD Bank</b>
1	16-10-2009	3,18,50,000.00	28-10-2009
2	13-10-2010	2,45,00,000.00	27-10-2010
3	03-05-2011	1,47,00,000.00	04-05-2011
4	27-06-2011	1,96,00,000.00	30-06-2011
5	27-01-2012	1,22,50,000.00	13-02-2012
6	04-09-2012	88,20,000.00	28-09-2012
7	01-02-2013	83,30,000.00	18-02-2013
8	26-06-2014	40,01,670.00	28-07-2014
9	01-07-2015	59,07,220.00	10-05-2017
10	29-01-2016	48,13,290.00	10-03-2016
11	31-03-2016	39,63,890.00	28-07-2016
12	29-09-2016	81,60,950.00	26-10-2016
13	31-05-2017	1,22,41,420.00	23-06-2017
		<b>15,91,38,440.00</b>	



The applicant reported receipt of remittances to the Reserve Bank / Authorized Dealer Bank, with a delay ranging from two days to one year nine months and ten days, beyond the stipulated time of 30 days in respect of the remittance indicated at serial numbers 8 to 11, in the Table 1 above. Whereas, in terms of Paragraph 9(1)(A) of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India, as per the prescribed procedure, not later than 30 days, from the date of receipt of the amount of consideration.

3. The company allotted shares and filed Form FC-GPRs with Reserve Bank/AD Bank as indicated below:

**Table-2**

Sl. No.	Date of Allotment	Number of shares allotted	Amount (INR)	Date of reporting to RBI/AD Bank
1	16-10-2009	3185000	3,18,50,000.00	12-11-2009
2	20-10-2010	2450000	2,45,00,000.00	18-11-2010
3	03-05-2011	1470000	1,47,00,000.00	02-06-2011
4	30-06-2011	1960000	1,96,00,000.00	27-07-2011
5	02-02-2012	1225000	1,22,50,000.00	24-02-2012
6	07-09-2012	882000	88,20,000.00	03-10-2012
7	06-02-2013	833000	83,30,000.00	18-02-2013
8	30-06-2014	400167	40,01,670.00	23-07-2014
9	11-07-2015	590722	59,07,220.00	20-02-2016
10	05-02-2016	481329	48,13,290.00	11-03-2016
11	11-04-2016	396389	39,63,890.00	11-05-2016
12	30-09-2016	816095	81,60,950.00	28-10-2016
13	01-06-2017	1224142	1,22,41,420.00	07-08-2017
	<b>Total</b>	<b>15913844</b>	<b>15,91,38,440.00</b>	

The applicant filed the Form FC-GPR, on allotment of shares, with the Bengaluru Regional Office of the Reserve Bank of India / Authorized Dealer Bank, with a



delay ranging from five days to six months and ten days, beyond the prescribed period of 30 days, in respect of the allotments as indicated at serial numbers 9, 10 and 13, in the Table - 2 above. Whereas, in terms of Paragraph 9(1)(B) of Schedule I to Notification No.FEMA 20/2000-RB dated May 3, 2000, an Indian company issuing shares in accordance with these Regulations, has to submit to Reserve Bank of India, a report in Form FC-GPR, along with documents prescribed therein, within 30 days from the date of issue of shares to persons resident outside India.

4. The applicant was given an opportunity for personal hearing, vide Reserve Bank's letter FE.BG.FID (CEFA) No. 1099/22.07.353/2018-19 dated October 12, 2018, for further submission in person and/or producing documents, if any, in support of the application. The applicant's authorized representatives, Mr. Shrinivas Joshi, Director, and Ms. Tanvi J V, Company Secretary, who appeared for the personal hearing on October 23, 2018, admitted the contraventions as stated in paragraph 2 and 3 above, committed by the applicant, for which compounding has been sought. The representatives of the applicant requested that as the contraventions were not intentional or with a malafide intention, and was mainly due to inadvertence, a lenient view may be taken in disposal of the application. The application for compounding is, therefore, being considered on the basis of the averments made in the application, as well as other documents and submissions made in this context, by the applicant during personal hearing and thereafter.

5. I have given my careful consideration to the documents on record and submission made by the applicant during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9(1)(A) of Schedule I to Notification No. FEMA 20/2000-RB, due to delay in reporting of foreign inward remittances, received towards subscription to equity as detailed in paragraph 2 above. The contravention relates to an amount of **Rs. 1,86,86,070.00**, and the period of delay ranges from two days to one year nine months and ten days; and



(b) Paragraph 9(1)(B) of Schedule I to Notification No. FEMA 20/2000-RB, due to delay in submission of Form FC-GPR to the Reserve Bank, after issue of shares to persons resident outside India as detailed in paragraph 3 above. The contravention relates to an amount of **Rs.2,29,61,930.00**, and the period of delay ranges from five days to six months and ten days.

6. It has been declared in the compounding application dated June 08, 2018, that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the undertaking, furnished with the compounding application that the applicant was not under any enquiry/investigation /adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it thereafter. It has further been declared that the applicant has not filed any appeal under Section 17 or Section 19 of FEMA, 1999. Accordingly, the above contraventions which are being compounded in this order are subject to the veracity of the above declarations made by the applicant, and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.

7. In terms of Section 13 of the FEMA, any person contravening any provision of the Act, shall be liable to a penalty up to thrice the sum involved, in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contravention are to be compounded and I consider that an amount of **Rs. 47,680.00 (Rupees Forty Seven Thousand Six Hundred and Eighty only)** will meet the ends of justice.

8. Accordingly, I compound the admitted contraventions namely, contraventions of Paragraphs 9(1)(A) and 9(1)(B) of Schedule I to Notification No. FEMA 20/2000-RB, by the applicant, based on the facts discussed above, in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000, on payment of an amount of **Rs. 47,680.00 (Rupees Forty Seven Thousand Six Hundred and**



**Eighty only**), which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, 2<sup>nd</sup> Floor, 10/3/8, Nrupathunga Road, Bengaluru – 560001, by a demand draft drawn in favour of the “Reserve Bank of India” and payable at Bengaluru, within a period of 15 days, from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000, shall apply.

The application is disposed of accordingly.

Dated this, the Twenty Third day of October, 2018.

**Sd/-**

**(P J Thomas)**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**